

SHRI C T DHANDAPANI It is very unfair.

MR CHAIRMAN I cannot extend the time, and at 6 O'clock some paper has to be laid on the Table (Interruptions)

SHRI CHAPALENDU BHATTACHARYYA If tomorrow there is a chance I should be given time

MR CHAIRMAN That will have to be decided by the Speaker? I cannot decide You may please conclude now

SHRI CHAPALENDU BHATTACHARYYA I support the motion of thanks which has been moved

MR CHAIRMAN The hon Deputy Minister

18 hrs.

PAPERS LAID ON THE TABLE—
contd.

NOTIFICATION UNDER PROCLAMATIONS OF
EMERGENCY

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F N MOHSIN) I beg to lay on the Table, under clause (3) of article 359 of the Constitution, a copy of Notification No G S R 16(E), published in Gazette of India dated the 8th January, 1976 containing the Order of the President suspending certain rights conferred by article 19 of the Constitution for the period during which the Proclamations of Emergency made under clause (1) of article 352 of the Constitution on the 3rd December, 1972 and on the 25th June 1975 are both in force [Placed in Library See No LT-10033/76]

18 01 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Friday 11th January 9 1976/Pausa 19, 1897 (Saka)